

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-514**  
IB-547/ND/2019

**IN THE MATTER OF:**

M/s. India Bulls Properties Pvt. Ltd.

**Vs.**

M/s. Paragon Hospitality Pvt. Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 15.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

None appeared on behalf of the applicant. Mr. K.K. Mishra appeared on behalf of the RP and submitted that the matter has already been settled between the parties and the RP has filed two applications bearing numbers IA-4712/2020 and IA-4735/2020, one for exclusion of period of lockdown imposed by the Central Government/State Government and another for the withdrawal of the main application. But these two IAs are not listed, therefore, registry is directed to list these two IAs along with the main application on **22.01.2021**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**